

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EMU LINES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EMU LINES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/07/1998
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040DL1998PTC095196
5.	Address of the registered office and principal office (if any) of corporate debtor	201/35-A, SIDDHARTH CHAMBERS-II KALU SARAI, HAUZ KHAS South Delhi, New Delhi 110016
6.	Insolvency commencement date in respect of corporate debtor	15/10/2019
7.	Estimated date of closure of insolvency resolution process	12/04/2020, 180 days from the commencement of the CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kriplani, IBBI/IPA-003/IP-N00009/2016-17/10071
9.	Address and e-mail of the interim resolution professional, as registered with the Board	10/18, 1st Floor, Old Rajinder Nagar, New Delhi, Delhi ,110060; ashok.kriplani1956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17/13, GF, Old Rajinder Nagar, New Delhi—110,060 emulinescirp@gmail.com
11.	Last date for submission of claims	29/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the EMU LINES PRIVATE LIMITED on 15/10/2019.

The creditors of EMU LINES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 29/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Ashok Kriplani, signed
Date and Place: : 17/10/2019, New Delhi